

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No203
CP(IB)/178(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

United Shippers Limited

.....Applicant

V/s

Essar Power Gujarat Limited

.....Respondent

Order delivered on 28/09/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Manoj Khatri, Adv.

For the Respondent : Mr. Raheel Patel, Adv.

ORDER

Learned Counsels for both sides make joint statement that there is a development with respect to the coming into operation of the Corporate Debtor, as recorded in the order dated 21.06.2022. The plant of the Corporate Debtor has started operating and further endeavours are being made to resolve the issues and request is made to defer the matter.

On the request made by both sides, adjourned to 23.11.2022

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**